

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3340**

**TO BE ANSWERED ON THE 1ST JANUARY, 2019/, PAUSHA 11, 1940 (SAKA)
BLACKLISTED NGOS**

**3340. DR. RATNA DE (NAG):
SHRI HARI OM PANDAY:
SHRI MANOJ TIWARI:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any details regarding the Voluntary Organisations (VOs) and Non- Governmental Organisations (NGOs) blacklisted for taking foreign funding in the country particularly in Uttar Pradesh and Delhi/NCR;**
- (b) if so, the details thereof, State-wise;**
- (c) if not, the reasons therefor; and**
- (d) the details regarding the current status of such organisations, so far?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (d) - The Ministry of Home Affairs is mandated to implement "The Foreign Contribution (Regulation) Act, 2010". Under this Act, NGOs are registered or granted Prior Permission for receiving and utilizing the "Foreign Contribution". The NGOs who do not comply with the provisions of The Foreign Contribution (Regulation) Act, 2010 face action as per the provisions of the Act. Details regarding such actions taken against the concerned NGOs are available on the website www.fcraonline.nic.in .